

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 196/TT/2017**

Subject : Determination of transmission tariff from COD to 31.3.2019 for LILO of both circuits of Mundra UMPP-Limbdi 400 kV D/C line (triple snowbird) at Bachau Sub-station alongwith extension of 400 kV Bachau Sub-station (Anticipated COD:1.10.2017) under "Transmission System Strengthening associated with Mundra UMPP (Part-A)" in Western Region

Date of hearing : **20.3.2018**

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondent : MPPMCL & ors.

Parties present : Shri Vivek Kumar Singh, PGCIL  
Shri S.S. Raju, PGCIL  
Shri B. Dash, PGCIL  
Shri Rakesh Prasad, PGCIL

**Record of Proceedings**

The representatives of PGCIL made the following submissions:

- (i) The present petition has been filed for approval for LILO of both circuits of Mundra UMPP-Limbdi 400 kV D/C line under transmission system strengthening associated with Mundra UMPP for 2014-19 tariff period in Western region.
- (ii) As per investment approval dated 12.1.2016, the scheduled COD is 12.7.2018 against which the assets were put into commercial operation on 30.10.2017. Accordingly, there is no delay in commissioning.
- (iii) The reduction in line length from 37 km to about 20 km and early commissioning resulted in decrease in completion cost.

2. The Commission directed the petitioner to file the following information, on affidavit, with advance copy to the respondents, by 16.4.2018:

- (i) Form 4A as per books of accounts and liabilities details for the asset.



- (ii) Form 5 - Element wise break up of project/ asset/ element cost for transmission system.
- (iii) Year wise discharge of IEDC.
- (iv) Explain the increase of ₹35 crore in transmission line cost.
- (v) Reason for reduction in line length and the proportionate cost, break up of statement thereof.

3. The Commission directed the respondents to file their reply on or before 7.5.2018 with advance copy to the petitioner, who shall file its rejoinder, if any, by 14.5.2018. The Commission also observed that due date of filing the reply and rejoinder should be strictly adhered to failing which the order shall be passed on the basis of the documents available on record.

4. Subject to the above, the Commission reserved the order in the petition.

**By order of the Commission**

**sd/-  
(T. Rout)  
Chief (Law)**

